Central Administrative Tribunal Mumbai Bench

RP 59/2001 in OA 1201/199

Mumbai, this the q th day of October, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J). Hon'ble Smt. Shanta Shastry, Member(A).

- Union of India through the Comptroller and Auditor General of India, Indraprastha Estate, 10, Bahadur Shah Zafer Marg, New Delhi-110 002.
- Deputy Comptroller and Auditor General of India, Indraprastha Estate, 10, Bahadur Shah Zafer Marg, New Delhi-110 002.
- Principal Director of Audit (Central), Audit Bhavan, C-25, Bandra-Kurla Complex, <u>Mumbai-400 051.</u>
- Principal Accountant General (I), Maharasthra, Old CGO Building, 101, M.K. Road, <u>Mumbai-400 020.</u>

... Petitioners.

(Ori. Respondents.)

Versus

N.K.Thekedath, Audit Officer, residing at 294, C.G. Quarters, Sector-C, Bhandup (East), Mumbai-400 042.

... Respondent.

(Ori. Applicant)

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

Review Petition (RP 59/2001) has been filed by the original respondents in OA 1201/95, praying for recall of the order dated 19.7.2001 and to hear the matter afresh in the light of the Manual of Standing Orders.

- 2. In the Review Petition, the review petitioners are trying to re-argue the case which does not fall within the scope of settled principles of allowing a Review Petition. The order dated 19.7.2001 is an oral order passed after hearing learned counsel for the applicant and learned proxy counsel for the respondents. There is no reason why the respondents could not have brought the necessary documents they relies upon at the time of final hearing of the O.A.
- 3. As the grounds taken in Review Petition do not fall within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, RP 59/2001 is rejected.

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(Shanta Shastry)
Member(A)

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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